

English translation of Shram Anubhag-2, Order no. 302/36-2-2010

Lucknow: Date: 18 March, 2010

Office Memorandum

In order to ensure effective implementation of the system of beneficiary registration of building and construction workers under Section 12 of the Building and Other Construction Workers (Employment and Service Regulation) Act, 1936 and Rule 275 and 276 of the U.P. Building and Other Construction Workers (Employment and Service Regulation) Rules, 2009 in the State, in exercise of the powers conferred under Section 12 (2) of the Act and Rule 276 (1) of the Rules, the Labour Commissioner, U.P., Kanpur and all Additional/Deputy/Assistant Labour Commissioners posted in the office of the Labour Commissioner, U.P., Kanpur for the whole of U.P. and all Additional/Deputy/Assistant Labour Commissioners and Labour Enforcement Officers posted in various regional and sub-regional offices of the State as authorized registering officers to register building and other construction workers as beneficiaries within their respective local limits. The above authorised registering officer will ensure effective compliance of Rule-275, Rule-276 and Rule-277 of the Rules as soon as possible and will ensure that the information is made available to the Labour Commissioner, Uttar Pradesh through the regional offices on a regular basis. The information collected by Labour Commissioner will be send to the Board regularly.